

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 146(ND)/2012
RT No.27/Chd/ND/2016**

M/s Aar Kay Chemicals Pvt. Ltd. & Ors. ...Petitioners

Versus.

M/s A.P.Refinery Pvt. Ltd. & Ors. ...Respondents

Present: Ms. Tushita Ghosh and Mr. Aniruddha Choudhury, Advocates
for petitioners.
Mr. Ashish Bansal, Advocate for respondents.

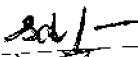
Learned counsel appearing for respondents seeks time on the ground that the arguing counsel, Mr. J.S. Puri, Advocate is in some personal difficulty. Otherwise also the matter cannot be heard as the Member (Technical) is not available in this part heard case. Learned counsel for both the parties submit that they will complete the arguments if two consecutive dates are given. Learned counsel for the parties have further submitted that against the order dated 07.03.2017 passed by the Tribunal in CA No.30/2017, the Company Appeal (AT) No.60/2017 was filed by the respondents which was dismissed as withdrawn. It is also submitted that learned NCALT has also observed in the order dated 21.03.2017 that the Tribunal will deal with all the contentions as may be raised by the appellants and respondents and decide the same in accordance with the law.

Learned counsel for petitioners, however, submits that she will not be available in the first week of April, 2017 and thereafter there is a spell of holidays upto 16.04.2017. As convenient to learned counsel for both the parties, the matter is fixed on 17.04.2017 for arguments and if the arguments

Accepted

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remain inconclusive, the matter shall be taken up on day to day basis.



(Justice R.P. Nagrath)
Member (Judicial)

March 24, 2017


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